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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

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D.A: 246/91.

Dt. of Decision: 14.6.94.

Syed Moⁿd. S^hujaat ^Hussain

.. Applicant

Vs

- Government of And"ra Pradesh, rep. by its Chief Secretary, General Administration Dept. Secretariat Buildings, Hyderabad.
- Government of Andhra Pradesh, rep. by its Secretary, General Administration Dept. Secretariat Buildings, Hyderabad.
- 3. Union Public Service Commission, rep. by its Secretary, New Delⁿi.
- 4. Government of India rep. by its Secretary, Department of Personnel, Central Secretariat Buildings New Delⁿi.
- T. Jesudanam
 Dy. Secretary to Government,
 Revenue Department,
 P.Secretariat, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. P. Balakrishna Murthy

Counsel for the Respondents : Mr. D.Panduranga Reddy, Spl.

counsel for State of A.P.

Mr. C.V. Mohan Reddy for R-5.

CORAM:

THE HON'BLE STRI JUSTICE V. NEELADRI RAO : VICE C'AIRMAN THE HON'BLE STRI R. RANGARAJAN : MEMBER (ADMN.)



O.A.NO.246/91.

JUDGMENT

Dt: 14.6.94.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri D.Panduranga Reddy, learned Special counsel for the 1st and 2nd respondents.

This OA was filed praying for declaration that Regulation 3 of the Indian Administrative Service (Appointment by selection) Regulations, 1956 is illegal and violative of Articles 14 and 16 of the Constitution of India in not providing any machinery/procedure or guidance to the State Government in selecting officers for the purpose of selection by UPSC for IAS and strike down the same, and also for declaration that the action of the State Government in not providing any machinery, method, procedure or guidelines to select officers for the purpose of selection to IAS is illegal and unconstitutional and for consequential declaration that the action of the State Government in sending names of the officers for the purpose of selection for the year 1991 is illegal, inoperative and for striking down the same and also for declaration that the action of the respondents 1 and 2 in not considering the applicant for the purpose of appointment by selection to IAS is illegal and improper and for similar direction to the said respondents to place the name of the applicant for selection to IAS and also for deministration direction to the UPSC to interview the applicant when it meets at Hyderabad on 15.3.1991 or any other date for the purpose of selection to IAS or in the alternative for issual of direction that one vacancy should be reserved till the disposal of the CA.

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contd...

Copy to:-

- Government of Andhra Pradesh, rep. by its Chief Secretary, General Administration Department, Secretariat Buildings, Hyderabad.
- Government of Andhra Pradesh, rep.by its Secretary, General Administration Department, Secretariat Buildings, Hyderabad.
- 3. Secretary, Union Public Service Commission, New Delhi.
- 4. Government of India, Secretary, Department of Personnel Central Secretariat Buildings, New Delhi.
- 5. One copy to Sri C. V. Milhan Reddy, Advocate for R-5, 1-10-249/1
- 6. One copy to Sri P.Balakrishna Murthy, Advocate 1-1-725/A-New Balkaram, Gandhi Nagar, Hyd-500 380.
- 7. One Copy to Mr.D. Panduranga Reddy, Addl. CGSC, C.A.T. Hyd.
- 8. One copy to Library.
- 9. Spare.

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- 3. It is stated that in purusnace of the interim mxxxxx directions of this Bench as per the order dated 4.10.1991 in M.A.No.1181/91, the applicant was interviewed for consideration for promotion to IAS; but he was not selected.
- 4. No one is present for the applicant even though it is posted for dismissal. Probably in view of the non-selection of the applicant, he might not be evinced any interest.
- 5. In the circumstances, the OA is dismissed for default. No costs.

(R.RANGARAJAN) MEMBER (ADMN.) Warden BAO!

(V.NEELADRI RAO) VICE CHAIRMAN

DATED: 14th June, 1994. Open court dictation.

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TMPED BY COMPARED BY CHECKED BY APPROVĘD BY IN THE CEUTRAL ADMINISTRATIVE TREBUNAL HYDERABAD BENCH AT HYDERABAD. THE HON'BLE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN AND THE MON'BLE MR.A.B.G RTHI : MEMBER(A) AND_ THE HON BLE MR.T.CHANDRASEITAR REDDY MEMBER(JUDL) AND THE HON'BLE MR.R.RANGAR JAN : MEMBER(A) ORDER/JUDGMENT: T.A.No. Admitted and Interim Directions Issued! Allowed Dismissed as withdrawn Administrative Dismissed for defaul Control Rejected/Ordered DESPATCH Disposed of with directions HYDERABAD BENCH. Part out 12 Milliague No order as to costs. For P. R. In. No me made no pearand when of

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